- (1) A capy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companics Act, 1956 —
- (i) Review by the Government on the working of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1974 75
- (u) Annual Report of the Karnataka Agro Industries Corporation Limited Bangalore for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above papers

[Placed in library See No 1 T 975/77]

(3) A copy of the Rice and Paddy (Southern Zone) Movement C n trol (Amendment) Order 1977 trol (Amendment) Order 1977 (Hindi and Finglish versions) pub-lished in Notification No S O 2390 in Gazette of India dated the 30th July 1977 under sub-section (6) of section 3 of the Essential Commodities Act 1955

[Placed in library See N 1 T 976/77]

SHRI HARI VISHNU KAMATH (Hoshangabad) I will take up all these together In regard to item (3) in the last part of it it has been said Tw The House has g t used t this sub item 'Reasons for delay' It has been a duly feature during the whole sessin practically I would like to request you to give a directive t the Parliamentary Com mittee on the Papers Laid on the Iable, and they should be emp wered t summon or invite former Minister of the previous Government, because the delay has been due to remissiess in the part of the predecessor Government Therefore, the committee should have powers to invite the Ministers of the previous government who might have been responsible for this delay and your kind directive in this regard will be helpful

In Item No 5, you will kindly see that sub-item (1) refers to corrections in Schedule IV of the Delimitation of Parliamentary and Assembly Constituencies Order 1976, in respect of the State of Assam Is there more in it than meets the eye? Are Assam Assembly elections contempla-ted, and in the offing in the near future? That is one question I would like to ask

With regard to sub-item (2)—Law Commissions Report, I believe the Law Commission's term or tenure is coming to an end I would like the Law Minister to tell us whether there would be a new Law Con mis uon or will the present one be re-consistated I would like to have an assurance from the Minister that the Chairman of the Law Commission Justice Gajendragadkar who used to stoutly defend the internal emergency with a zeal worthy of a better cause would not be re appointed and he should be replaced

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHAN I I BHUSHAN) So far as the Law Commission is concerned

MR SPLAKER It cannot be a dcbate You please lay your paper on the Table

NOTIFICATION UNDER REPRESENTATION OF THE PEOPLE ACT SIXT) THIRD AND SIXTY FOLKER REPORTS OF LAW COMMISSION AND DRAFT ORDER UNDER COMPANIES ACT P. NSIC LTD

THE MINISTFR OF 1 AW JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BIJUSHAN) I be, to lay on the Table -

- (1) A copy of Notification No S O 561
 (F) (Hindi and English versions)
 published in Gazette of India
 dated the 15th July, 1977 under
 sub-section (2) of section 9 of the
 Representation of the People Act 1950 making certain correct on in Schedule IV of the Delimitation of Parliamentary and As embly Constituencies Order 1976 in respect of the State of Assam [Placed in library See No LT-977/77]
- (2) (i) A copy of the Sixty Third Report (Hindi and I nglish versions) f the I aw Comm soich on the Interest Act 1849
- (11) A statement (Hindi and English versions) showing reasons for lay-
- (3\(1) A copy of the Sixty Fourth Report (Hindi and English ker-sions) of the Law Commission on the Suppression of Immoral Tra-
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the above Report

[Placed in library See No LT-978177]

(4) A copy of Draft Order No 33/56/ 75-C L III (Hindi and English ver7

CERTIFIED ACCOUNTS AND AUDIT REPORT OF INDIAN INSTITUTE OF TECHNOLOGY KANPUR, FOR 1974 75 AND STATEMENTS

Said Act [Place No LT-979/77

THE MINISTER OF PARI IAMEN-TARY AFFAIRS AND LABOUR(SHRI RAVINDRA VARMA) On bchalf of Di Piat p Chandra Chunder, I beg to lay on the Table—

- (1) A copy of the Certified Accounts of the Indian Institute of I echnology, Kanpur for the year 1974-75 along with the Audit Report there-on under sub section (4) of sec-tion 23 of the Institutes of Tech nology Act 1961
- (2) A statement (II not and English ver ion) explaining the reasons for not laying simultaneously the Hindi ve sien of the above paper
- (3) A statement (Hindi and English version)showing reasons for delay in laying the paper mentioned at it m(1) [Placed in library See No LT-980/77]

NOTIFICATION UNDER INDIAN RAILWAYS Acr

SHRI RAVINDRA VARMA On behalf of the Minister of Railway (Shri Madhu Dandavate), I beg to la on the Tible a copy of Notification N SO 2362 (Hindi and Figlish versions) published in Gazette of India dated the 23rd July, 1977 issued under sub- cction (2) of section 56(R) of the Indian Rail-way. Act, 1890 [Placed in library See No LT-981/77]

TEA (AMFNDMENT) RULES 1977 AND REVIEW AND ANNUAL RIPORT OF TEA TRADING CORPORATION OF INDIA LTD

THE MINISTER OF COMMFRCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI MOHAN DHA-RIA) I beg to lay on the Table—

(1) A copy of the Tea (Amendment)
Rules, 1977 (Hindi and English
versions) published in Notification
No GSR 921 in Gazette of India
dated the 24th June, 1977, under
sub-section (3) of section 49 of the
Tea Act, 1953 [Placed in library
See N : LT-982/77]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 -

Papers Laid

- (i) Review by the Government on the working of the Tea Trading Corporation of India Limited, Calcutta, for the year 1975-76
- (11) Annual Report of the Tea Trading Corporation of India Limited, Calcutta, for the year 1975-76 along with the Audited Accounts, and the comments of the Comp troller and Auditor General there-in [Placed in library See N LT-983 77]

ANNUAL REPORTS OF RUBBER POARD AND CARDAMOM BOALD FOR JC 5 6 SIIRI MOHAN DHARIA I beg to lay

- (1) A copy of the Annual Report (Hindi and English ve sions) on the activitic of the Rubber Board for the year 1975 76 [Place In Iderary See N: LT 984 77]
- (2) A copy of the Annual Report (Handa and I ngli h ver ion) on the work ing of the Cardimom Boart, C chin for the year 1975 76 [Plued in library See N LT 985]

REPORTS UNDER ARTICLE 151 OF THE CONSTITUTION AND NOTHICATION UN-1 N-

THI MINISTER OF FINANCE AND REVENUE AND BANKING (5HRI H M PATFL) I bug to lay on the Table-

- (1) A copy each of the following Reports (Hindi and Linglish versions) under article 151 of the Constitution-
- (1) Report of the Comptroller and Auditor (reneral of India for the year 1976—Union Government (Commerc al)—Part VI—Praga Fools Limited [Placed in library See N \ LT-986/77].
- (11) Report of the Comptroller and Auditor Gen- al of India for the year 1977—UT10r Government (Commercial)—Part I—Introduction [Placed in hib ary, See No LT-987/77].
- (2) A copy of the Central Excise (Eighteenth Amerdment) Rules, 1977 (Hindi and English version.) published in Notification No. GSR 11008 in Gazette of India dated the 30th July 1977, under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944 [Placed in labrary. See No LT-988]